

Power supply from Punjab to Delhi

164. Shri Daljit Singh: Will the Minister of Irrigation and Power be pleased to state:

(a) the amount due from Delhi Electric Supply Undertaking to Punjab State Electricity Board and Punjab State Government for supply of power from Bhakra;

(b) whether the dues have been cleared by the Delhi Electric Supply Undertaking; and

(c) if not, what steps Government propose to take in this respect?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) to (c). The Punjab Government have claimed a sum of about Rs. 56.73 lakhs as duty on electricity supplied by the Punjab State Electricity Board to the Delhi Electric Supply Undertaking, up to the end of March, 1963. The Undertaking challenged the claim, and did not pay the amount. This matter is under negotiation, and a settlement is expected to be reached shortly.

The amounts due from the Delhi Electric Supply Undertaking to the Punjab State Electricity Board in respect of supply of Power from Bhakra are paid by the former promptly as bills therefor are received.

12 hrs.

RE: RESIGNATION OF SHRI KRISHNA MENON

Shri Ranga (Chittoor): Sir, we learnt from the papers that the hon. Defence Minister has resigned and that the hon. Prime Minister has announced in the Congress Party meeting.....

Shri Harish Chandra Mathur (Jalore): Sir, after the Question Hour, you had proposed to take up another matter.

Mr. Speaker: I have allowed this matter to be raised.

Shri Ranga: That resignation was accepted, but uptill now no authentic 1984 (Ai) LSD—5.

information has been made available to this House. The usual practice in Parliament is that whenever such an important event takes place it is for the hon. Leader of the House to make a statement in regard to that matter and take the House into his confidence. So far it has not been done. We would like to know whether it is correct for us to understand that the hon. Defence Minister has resigned and that his resignation has been accepted by the hon. Prime Minister.

Some Hon. Members: Minister of Defence Production and not the Minister of Defence.

Shri Ranga: Both the Minister of Defence and the Minister of Defence Production.

The Prime Minister and the Minister of External Affairs, Defence and Atomic Energy (Shri Jawaharlal Nehru): I take it that the hon. Member is referring to Shri Krishna Menon who for some days past has not been the Defence Minister but the Minister of Defence Production.

Shri Ranga: I stand corrected. But both the statements had to be made before this House.

Shri Jawaharlal Nehru: He had offered his resignation several times but he offered it again day before yesterday, I think, and I forwarded it to the President, recommending that in the circumstances it might be accepted. Today only, in fact, just before I came to the House, I received the reply from the President that in the circumstances he accepts it with regret. I suppose, in the course of the day they will announce it over the radio and in the newspapers probably together with the correspondence that has passed between Shri Krishna Menon and me on this subject, that is, his resignation letter and my reply.

It is customary that a Minister who is resigning makes a statement before the House. Shri Krishna Menon put it to me whether it was necessary on this occasion to do so. I thought

[Shri Jawaharlal Nehru]

that as we are discussing this matter fully, not his resignation but the whole matter and the Resolutions before the House, and the facts are fairly well-known, it is not really necessary unless the House so desires for him to make a statement here. That is the position.

Some Hon. Members: It is not necessary.

श्री रामेश्वरानन्द (करनाल) : अध्यक्ष महोदय, जरा इसको हिन्दी में भी समझा दें ।

अध्यक्ष महोदय : इसमें बस इतनी सी बात है कि श्री कृष्ण मेनन ने इस्तीफा दे दिया था और प्रेसीडेंट साहब ने उसे मंजूर कर लिया है ।

श्री रामेश्वरानन्द : बहुत धन्यवाद ।

12.04 hrs.

RE: MOTION OF NO-CONFIDENCE
IN THE COUNCIL OF MINISTERS

Mr. Speaker: I have to inform the House.....

श्री बागड़ी (हिसार) : मेरा एक प्वाइंट ऑफ ऑर्डर है ।

Mr. Speaker: Order, order. There is nothing before the House and therefore there cannot be any point of order.

श्री बागड़ी : मेरी थोड़ी सी अर्ज है ।

अध्यक्ष महोदय : पहले मेरी अर्ज सुन लीजिये; फिर मैं आपकी सुन लूंगा ।

I have to inform the House that I have received notice of the following motion of no-confidence in the Council of Ministers under Rule 198 from Sarvashri Ram Sewak Yadav and Mani Ram Bagri:

'This House expresses its want of confidence in the Council of Ministers.'

The reason given is:--

Inactive and unprincipled foreign and defence policy of the Government of India.

May I request those Members who are in favour of leave being granted to rise in their places?

श्री राम सेवक यादव (बाराबंकी) : अध्यक्ष महोदय, आप मेरा निवेदन तो सुन लें । मैं आप से व्यवस्था चाहता हूँ ।

अध्यक्ष महोदय : यह माननीय सदस्य का ही मोशन है और वे ही इस पर प्वाइंट ऑफ ऑर्डर उठाते हैं ?

श्री राम सेवक यादव : अध्यक्ष महोदय जो प्रस्ताव मैंने दिया है, उसके सम्बन्ध में एक नियम यह है कि आप माननीय सदस्यों से कहेंगे कि वे अपने स्थानों पर खड़े हो जायें । लेकिन जब तक कि उस प्रस्ताव की बातों को यहां पर माननीय सदस्य जानेंगे नहीं, जब तक उनको मालूम नहीं होगा कि मैंने क्या प्रस्ताव दिया है तब तक वे कैसे अपना मत बनायेंगे खड़े होने के लिये ? मैंने एक प्रस्ताव पहले दिया था, उसमें सारे कारण दिये थे लेकिन यह कह कर कि वह एक तरह का भाषण है, आपने उसको नहीं माना । तब मैंने इसको दिया । तो या तो उसके पूरे कारण यहां पढ़े जाते या फिर जो पचास आदमियों के खड़े होने की व्यवस्था है उसके सम्बन्ध में मुझे दो चार मिनट अपनी बात कहने का मौका दिया जाय और उसके बाद प्रस्ताव को यहां रक्खा जाये ।

अध्यक्ष महोदय : इस बारे में रूल साफ है और उन पर मेरा कोई अधिकार नहीं है । बल्कि पिछली दफा जो रीजन्स दिये गये थे उनको भी स्पीकर साहब ने नहीं पढ़ा था, जब श्री ब्रजराजसिंह ने एक ऐसा ही मोशन दिया था । सिर्फ इतना ही कहा गया था :